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सारे स्टेट में जा सकते हैं। इसी बात पर जो ज्वायंट कमेटी स्रोन सैलेरीज ऐंड एलाउं सेज की है उस ने विचार किया था ग्रीर उस ने कहा था कि राज्य सभा के मेम्बरों की कांस्टीटययेंसी परा स्टेट हो सकती है और उन को सारे स्टेट में घमना और सारे स्टेट के लोगों की हालत को देखना चाहिए। तो में समझता हं कि उन को कोई दिक्कत नहीं होगी और जिस तरह से वह लोक सभा के मेम्बरों को मिलेगा वैसे ही वह राज्य सभा के मेम्बरों को भी मिलेगा। मैं ज्यादा न कह कर अन्त में एक बात यह कहना चाहता है कि सलतान सिंह जी ने कहा था कि मैं व्हिप ईक्यू कर दिया करता हूं। इस बिल के लिये मैंने कोई व्हिप इश्य नहीं किया है। ग्रीर ग्रगर न चाहें तो इस बिल को रिजेक्ट कर सकते हैं। ग्राप जैसे चाहें इस पर उस तरह से बोट दे सकते हैं।

## MR. CHAIRMAN: The question is:

"That the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

the Bill be passed."

MR. CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI OM MEHTA: Sir. I move; "That

The question was put and the motion was adopted.

MR. CHAIRMAN: The House will reassemble at 2.30 P.M.

The House then adjourned for lunch at nine minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock Mr. Deputy Chairman in the Chair.

## MESSAGE FROM THE LOK SABHA

## The Constitution (Fortieth Amendment) Bill, 1975

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provision of Rule 96 of the Rules of Procedure and Conduct of Busines9 in Lok Sabha I am directed to enclose herewith the Constitution (Fortieth Amendment) Bill, 1975, which has been passed by the Lok Sabha at its sitting held on the 7th August, 1975, in accordance with the provisions of article 368 of the Constitution of India".

Sir, I lay the Bill on the Tablf\

## THE PUBLIC FINANCIAL INSTI-TUTIONS LAWS (AMENDMENT) BILL, 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, I beg to move;

"That the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act, 1948, the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963, as passed by the Lok Sabha, be taken into consideration."

Sir, the House may recall that the Public Financial Institutions Laws (Amendment) Bill, 1973, which was